

BUSINESS ADVISORY COMMITTEE
(Thirteenth Lok Sabha)

TWENTY-SIXTH REPORT

(Presented on 24.8.2001)

The Business Advisory Committee held a sitting on Thursday, the 23rd August, 2001.

2. The Committee recommend the allocation of time to the following items of business as shown against each: -

(1) The Two-Member Constituencies (Abolition) ½ hour
and Other Laws Repeal Bill, 2001.
(Consideration and passing)

(2) The Freedom of Information Bill, 2000. 3 hours
(Consideration and passing)

3. Re-considering the earlier decision of the House, the Committee also recommend that discussion under rule 193 regarding New Telecom Policy, 1999 and its effect on the licences and revenue generation of Government of India in general and limited mobility issue in particular may be taken up on Wednesday, the 29th August, 2001.

4. The Committee further recommend that discussion under rule 193 regarding National Security and related issues may be taken up on Thursday, the 30th August, 2001.

5. The Committee also recommend that in order to make more time available for disposal of urgent items of Government and other business, the House may sit upto 8 P.M. daily for the remainder of the Session.

NEW DELHI;
August 23, 2001
Bhadra 1, 1923 (Saka)

G.M.C. BALAYOGI
Chairman,
BUSINESS ADVISORY COMMITTEE